LOK SABHA
UNSTARRED QUESTION NO. 1282

TO BE ANSWERED ON THE 30TH JULY, 2024/ SHRAVAN 8, 1946 (SAKA)

PHASE-II OF ICJS

†1282   SHRI DILIP SAIKIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the major objectives and components of Phase-II of Inter-Operable Criminal Justice System (ICJS);

(b) whether the Government was required to implement Phase-II of ICJS; and

(c) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)

(a) to (c) :   The Information Technology (IT) systems for criminal justice delivery established in the country primarily consists of the Crime and Criminal Tracking Network and Systems i.e. CCTNS (for police), eForensics (for the Forensic Science Laboratories), eProsecution (for public prosecutors), eCourts(for courts) and ePrisons (for Prisons). These IT systems are stand-alone systems functional in all States/ Union Territories. The phase-II of the ICJS Project will inter-link these stand-alone IT systems for seamless data exchange and also provide new technologies for smart policing. The objectives of

ICJS Phase-II are as under:-

   i.   Facilitate seamless integration between the various data sets of Police, Prisons, Forensics, Prosecution and Courts.

   ii.   Enhance data quality by reducing errors in data entry.

   iii.   Increase effectiveness and timeliness in investigations, and consequently in Trials, due to easy access of data between pillars.

   iv.   Enable effective use of data analytics and modern tools available in the investigations.

   v.   Reduce dependence on paper records in decision-making.

   vi.   Enable a shift towards "SMART Policing".

The components of ICJS Phase-II are as under

   i.   Hardware (application servers and client-end systems)

   ii.   Software update for ICJS

   iii.   ICJS development and management

   iv.   Network connectivity

   v.   IT infrastructure (dedicated and secure cloud-based)

   vi.   Operations & maintenance

   vii.   Awareness & capacity building

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